IN THE COURT OF DR. ARCHANA SINHA
ADDL. SESSIONS JUDGE-06, WEST TIS HAZARI COURTS, DELHI

UID No. 332/19
Fresh SC No. 53/19
FIR No. 190/19 PS Tilak Nagar
U/s 376(2)(N)/370/376D/376(3)/109/323/392/506/120B IPC &
Sec.6/17/21 POCSO Act & 3/4/5/6/7 ITP Act
(Date of FIR : 15.04.2019)
(Date of arrest of accused Sandeep Singh @ Sahil : 15.04.2019)
(Date of arrest of accused Babu Arora : 08.05.2019)

State Vs. Sandeep Singh @ Sahil & Ors.

(Applicant : Sandeep Singh @ Sahil)

03.07.2020

These proceedings are conducted through video conferencing using Cisco Webex

Present: *Sh. Gyan Prakash Ray, Ld. Substitute Addl. PP for State*
Sh.R.K. Bindal, Ld. Counsel for accused Sandeep Singh @ Sahil
Ms. Deepika Sachdeva, Ld. Counsel from DCW
(all present through video conferencing)
IO SI Anuj absent

This is an application dated 20.06.2020 moved U/s 439 Cr.PC on behalf of accused/applicant Sandeep Singh @ Sahil for grant of interim bail for two months on the ground of taking care of his wife and two minor children during the Covid pandemic and also on the ground of treatment of his wife who is suffering from liver ailment.

Notice issued to the prosecutrix is served but she has not joined the proceedings through video conferencing.

IO is also not present, however, as per his reply, he could not verify the medical status of the wife of the inmate/accused.

Issue notice to the IO to submit the verification report and also produce the prosecutrix through video conferencing.

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State Vs. Sandeep Singh @ Sahil & Ors.

(Applicant : Sandeep Singh @ Sahil)

03.07.2020

Be listed for hearing on the bail application on **07.07.2020** through video conferencing.

IO to remain present with prosecutrix/complainant, through video conferencing.

(Dr. Archana Sinha)
Addl. Sessions Judge-06(West)
Tis Hazari Courts : Delhi/03.07.2020

At 2.20 PM

At this stage, after conclusion of the proceedings, IO SI Anuj has joined the proceedings through video conferencing. He is apprised of the proceedings and is directed to comply with the directions positively on next date.

IO has informed that all the medical papers submitted were of 2017 and no recent medical document received by him and that he has given notice to the hospital for medical status. He is directed to file the medical status report of the wife of accused by next date.

As the IO has appeared, therefore, notice need not be issued to him.

IO shall also produce the prosecutrix through video conferencing on that date.

(Dr. Archana Sinha)
Addl. Sessions Judge-06(West)
Tis Hazari Courts : Delhi/03.07.2020

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UID No.56439/16
New SC No. 141/17, Old SC No.39/13
FIR No. 276/12, P.S. Janakpuri
U/s 363/364A/482/120B IPC

State Vs. Meenu Kumar @ Monu & Ors.

(1) Meenu Kumar @ Monu (2) Veerpal (3) Babita
(4) Avdesh Kumar (PO) (5) Pawan @ Shekhar (PO) (5) Ravi (JCL)

03.07.2020

These proceedings are conducted through video conferencing using Cisco Webex

Present: *Shri Gyan Prakash Ray, Ld. Substsitute Addl. PP for State (present through Video Conferencing)*
Accused Avdesh Kumar and Pawan @ Shekhar have already been declared PO
Trial qua JCL Ravi has already been concluded in JJB
Accused persons namely Meenu Kumar @ Monu & Babita produced from JC through Video Conferencing
Sh. Harsh Jaidka, Ld. Counsel for accused Meenu Kumar @ Monu (contacted through telephone)
Accused Veerpal on bail alongwith Sh. R.R. Jha, Ld. Counsel for accused Babita & Veerpal (both present through Video Conferencing)
IO Inspector Chander Bhan absent

The additional arguments and the papers submitted, through email, by the Ld. Counsel for accused Meenu Kumar @ Monu and Ld. Addl. PP Sh. Robin Singh on the last date of hearing taken place through Video Conferencing, were not legible and the print could not be taken from their emails.

Ld. Counsel for accused Meenu Kumar @ Monu is apprised through telephone to furnish legible papers/written arguments submitted by him, in addition to the previous one, by today itself through email.

Ld. Addl. PP for State is also apprised about such papers. He is also directed to submit his papers with arguments in addition to previous one, today itself.

Be listed for further arguments, if any/judgment for **07.07.2020.**

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UID No.56439/16
New SC No. 141/17, Old SC No.39/13
FIR No. 276/12, P.S. Janakpuri
U/s 363/364A/482/120B IPC

State Vs. Meenu Kumar @ Monu & Ors.

(1) Meenu Kumar @ Monu (2) Veerpal (3) Babita
(4) Avdesh Kumar (PO) (5) Pawan @ Shekhar (PO) (5) Ravi (JCL)

03.07.2020

IA No. 153/2020

This is an application dated 19.06.2020 moved U/s 439 Cr.PC on behalf of accused/applicant Meenu Kumar @ Monu for grant of interim bail.

The bail application is moved in terms of the Resolution dated 18.05.2020 passed by High Powered Committee of Hon'ble High Court on the ground of urgency in view of outbreak of Covid-19 submitting that the case of the applicant is covered within the criteria laid down by Hon'ble High Court.

The conduct report from jail Superintendent concerned has been received.

The IO has not come with the report from SCRB regarding the antecedents of the accused.

Issue notice to the IO to appear with the crime record of antecedents and previous involvement of accused.

Be listed for hearing on the bail application on **07.07.2020**, the date already fixed for regular matter for judgment.

(Dr. Archana Sinha)
Addl. Sessions Judge-06(West)
Tis Hazari Courts : Delhi/03.07.2020

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